

IN THE NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
NEW DELHI

CA.No.30/C-III/ND/2017
IN
CP.No.16/101/ND/2017

SECTION: UNDER SECTION 441 (159) OF THE COMPANIES ACT,2013.

IN THE MATTER OF:

M/s PAHUJA TAKII SEED LIMITED & ORS.

..... ..Petitioner

V/s

.....Respondent

Order delivered on 06.09.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

For the Petitioner
For the Respondent

: Mr. Anirudh Das, Advocate
:-

ORDER

This is an Application which has been filed by the Applicant/Petitioner in the main Company Petition seeking for extension of time in relation to the compliance with the order passed by this Tribunal on 18.8.2017 wherein based on facts and circumstances, as prayed for in the main CP, this Tribunal has compounded the offence, as detailed in the application subject to payment of the fine specified in the order dated 18.8.2017. Further, as per the order passed on 18.8.2017, the Applicants herein/Petitioners were required to comply with the order by remitting the fine within a period of three weeks subject to which the compounding was ordered. However, vide the present Application, the Applicants are seeking further period of three weeks in order to enable them to comply with the order of this Tribunal dated 18.8.2017 for remitting the fine, as prescribed therein and the reason



stated in the Application is that since the Applicants save first Applicant are residing outside India and are Based in Japan, certain time is taken for ensuring compliances with the order by payment from their personal accounts and in the circumstances some delay has occasioned in complying with the order and in the circumstances further time is sought for by 3 weeks.

Considering the plea of the Applicants as made in the Application as well as representations at the time of hearing by the Ld. Counsel for the Applicants/Petitioner, a further period of two weeks is finally granted for complying with the order dated 18.08.2017 by remitting the fine, as specified in the said order without fail. No further extension will be granted to Applicants/Petitioners to comply with the order. In case of non-compliance, despite the extension of time, the Registrar of Companies, NCT of & Haryana will be at liberty to take appropriate action as deemed fit and in accordance with law.


(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
06.09.2017